

MAKWANA) : (a) The flow of credit from cooperative credit institutions is governed by the norms prescribed by National Bank for Agriculture and Rural Development from time to time. These norms are prescribed on the basis of seasonality discipline, level of recovery, non-overdue cover, level of deposits, owned funds and audit classification. The norms are uniform for all States and Union Territories. However, some of these norms are relaxed in the case of cooperatively weaker States particularly those States in the North Eastern Region and also farmers belonging to weaker sections. Further a special scheme is being finalised exclusively for the benefit of Scheduled Castes and Scheduled Tribes for the Seventh Plan period to provide grant towards their share capital requirement for borrowing from cooperative institutions.

(b) No, Sir.

[Translation]

#### Construction of flats by DDA

3051. SHRI BANWARI LAL BAIRWA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the reasons for which flats constructed by DDA are not allotted for many years;

(b) number of the flats constructed by Delhi Development Authority in each Group during the year 1984-85 and the number of the flats out of them which have already been allotted; and

(c) the number of the flats proposed to be constructed during the year 1985-86 and the place-wise number of the flats constructed so far ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Flats are offered/allotted as soon as the same are ready for handing over.

(b) The requisite information is as under :

	Flats constructed	Flats allotted/ allocated
MIG	1452	961
LIG	2364	2842
JANTA	281	2445
EWS	230	—
SFS	2968	1718
Total	7295	7966

(c) 78520 flats of various categories are under construction at different places.

[English]

#### Release of leased properties

3052. SHRI K. S. RAO : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government have taken a policy decision to release all leased properties which have been used for more than 15 years;

(b) if so, the details in this regard;

(c) whether Government have already releases some leased residential/commercial properties under the above policy; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b). Yes, Sir. As a policy, the leased premises used for residential purposes are released after 10 years from the date of lease after obtaining an undertaking from the landlords that they would not lease the same for the next 3 years.

(c) and (d). The details of the leased properties in Delhi released by the Directorate of Estates are given in the statement below.